

ITEM NO.15

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).3706/2024

(Arising out of impugned final judgment and order dated 18-12-2023 in CRLP No. 3869/2017 passed by the High Court of Karnataka at Bengaluru)

ARON PURIE & ORS.

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.65143/2024-EXEMPTION FROM FILING O.T.)

Date : 01-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Dr. S Muralidhar, Sr. Adv.
Mr. Hrishikesh Baruah, AOR
Mr. Anurag Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Dr S Muralidhar, senior counsel appearing on behalf of the petitioners, submits that, *ex facie*, on a reading of the FIR, it is apparent that no offence under Sections 468 and 469 of the Indian Penal Code 1860 is made out in the absence of an allegation of forgery.
- 2 Issue notice, returnable on 22 April 2024.
- 3 Liberty to serve the Standing Counsel for the State of Karnataka, in addition.

- 4 Pending further orders, there shall be a stay of further proceedings arising out Crime No 92 of 2016 dated 7 June 2016 registered at PS High Grounds, Bengaluru.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR